

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:902  
ANSWERED ON:25.11.2009  
AMENDMENT IN COPYRIGHT ACT,1957  
MUTTEMWAR SHRI VILAS BABURAO

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government proposes to amend the Copyright Act, 1957;
- (b) if so, the details thereof and the reasons therefore; and
- (c) the time by which the said Act is likely to be amended?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a), (b) & (c): Yes, Sir. The Government proposes to amend the Copyright Act, 1957 to provide protection to the copyrighted works in the digital environment, to protect the concerns of music and film industry, to protect the concerns of physically disabled persons and authors of any work, to remove operational difficulties, to strengthen enforcement of rights and to introduce some incidental changes. The draft Bill relating to amendment to the Copyright Act 1957 is under consideration of the Government.